

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 21.06.1999

OA No. 279/98

L.Jadham, Deputy Salt Commissioner (Hqrs), office of the Salt Commissioner, 1-A, Lavan Bhawan, Lavan Marg, Jhalana Doongri, Jaipur.

.. Applicant

Versus

1. Union of India through the Secretary, Ministry of Industry, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi.
2. Salt Commissioner, Govt. of India, 2-A, Lavan Bhawan, Lavan Marg, Jhalana Doongri, Jaipur.

.. Respondents

Mr. V.K.Jain, Counsel for the applicant

Mr. S.S.Hasan, counsel for the respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicant, L.Jadham, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, mainly praying therein for a direction to the respondents not to deduct the licence fee and make payment of HRA from 20.7.96 to 31.7.97.

2. We have heard the counsel for the parties and have carefully perused the records. The counsel for the parties have agreed to this matter being disposed of at the stage of admission.

3. During the course of arguments, it was brought to our notice that the applicant had made a representation to the concerned authorities regarding his grievance vide Ann.A13 dated 5.11.1997. It is an undisputed fact that the representation of the applicant is still pending consideration and the respondents have not taken any decision thereon till

date. In the circumstances, we dispose of the present OA with a direction to the respondents to decide the applicant's representation at Ann. A13 dated 5.11.97 through a detailed speaking order on merits meeting all the points raised therein within a period of four months from the date of receipt of a copy of this order. If the applicant is aggrieved by any decision taken on his representation, he may file a fresh OA. No order as to costs.


(N.P. NAWANI)

Adm. Member


(GOPAL KRISHNA)

Vice Chairman